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Cr1.A.No. 782 OF 2000
ITEM NO.101

COURT NO.11

SEC -IIA

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO.782 OF 2000@@
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Meharban Singh & Ors.

Appellant(s)

VERSUS

State of M.P.

Respondent(s)

(With appl.(s) for bail and exemption from filing O.T. and office report)

DATE : 27-9-2001: This matter was called on for hearing today.@@
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CORAM:

HON'BLE MR. JUSTICE U.C. BANERJEE
HON'BLE MR. JUSTICE K.G. BALAKRISHNAN

For the appellant(s): Dr. T.N. Singh, Sr. Adv.,
Mr. J.P. Pandey, Adv.,
Mr. L.S. Chauhan, Adv.,
Mr. Avijit Bhattacharjee, Adv.

For the Respondent(s): Ms. Vibha Datta Makhija, Adv.,
Mr. Uma Nath Singh, Adv.
Ms. Bharti, Adv.

UPON hearing counsel the Court made the following
O R D E R

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.....L.....I.....T.....T.....T.....T.....T.....T..J.
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After hearing learned counsel for the parties, the Court reserved its judgment.

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(R.K. Dhawan)
Court Master

(D.D. Jindal)
Assistant Registrar

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